

Vice-Chairman of Port Blair Municipal Board.

- (4) Bishop John Richardson.
- (5) Shri Rajani Ranjan Sircar.
- (6) Shri Rajendra Lal Saha.
- (7) Shri Lachman Singh.
- (8) Rani Lakshmi.

The Member of Parliament representing Andaman and Nicobar Islands and the senior Vice-Chairman of the Port Blair Municipal Board are permanent members. The other non-official members are nominated from year to year from amongst the permanent residents of the islands so as to secure representation of the various interests.

12-11 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INSURANCE ACT

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 20 of the Insurance Act, 1938:—

- (i) S.O. No. 1656 dated the 2nd June, 1962.
- (ii) S.O. No. 1657 dated the 2nd June, 1962. [Placed in Library, See No. LT-284/62.]

COAL MINES (CONSERVATION AND SAFETY) (FOURTH AMENDMENT) RULES

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 846 dated the 23rd June, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-285/62.]

ORDERS UNDER THE INTER-STATE CORPORATIONS ACT, DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILLORS) RULES AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND PRIVILEGES) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table—

- (a) a copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
 - (i) The Khadi and Village Industries (Bombay, Poona and East Khândesh) Reconstitution Order, 1961 published in Notification No. G.S.R. 1467 dated the 16th December, 1961 together with an amendment thereto published in Notification No. G.S.R. 1544 dated the 30th December, 1961. [Placed in Library, See No. LT-286/62.]
 - (ii) The Madhya Pradesh Dental Council (Reconstitution) Order, 1962 published in Notification No. S.O. 1562 dated the 26th May, 1962. [Placed in Library, See No. LT-287/62.]
- (b) a copy of Notification No. 19/108/61 Delhi published in Delhi Gazette dated the 3rd January 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-288/62].
- (c) a copy of the Ministers' (Allowances, Medical Treatment and Privileges) Amendment Rules, 1962 published in Notification No. G.S.R. 775 dated the 8th June, 1962,

under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, See No. LT-289/62.]

DELHI SALES TAX (AMENDMENT) RULES

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of Notification No. F. 3(31)/58-Fin.(E) published in Delhi Gazette dated the 13th July, 1961, containing the Delhi Sales Tax (Amendment) Rules, 1961, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as extended to Delhi. [Placed in Library, See No. LT-290/62].

12.13 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6th August, 1962, has passed the enclosed motion referring the Limitation Bill, 1962, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House

MOTION

"That the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely Shrimati Violet Alva, Shri P. N. Saprú, Pandit S. S. N. Tankha, Shri K. K. Shah, Shri B. K. P. Sinha, Shri

S. K. Basu, Diwan Chaman Lal, Shri K. V. Raghunatha Reddy, Shri M. Ruthnaswamy, Shri Dibakar Patnaik and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

ARREST OF MEMBERS

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 6th August, 1962, from the Superintendent of Police, Bhopal:—

"Sarvashri Hukam Chand Kachwai, Ramchandra Vithal Bade and Homi F. Daji, Members, Lok Sabha, were found defying ban inside regulated area of Madhya Pradesh Vidhan Sabha, at Bhopal, on 6th August, 1962, and were therefore arrested under Section 188, Indian Penal Code."

Shri S. M. Banerjee (Kanpur): Though they were arrested on the 6th of August, the intimation has been sent only on the 8th. Myself and Shri Indrajit Gupta voluntarily surrendered on the 12th of July because, a